IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

Regn.No.RA 27/90 in CA 9/86

Date of decision: 28.3.1990.

Shri Dhanpat Rai

....Petitioner

Vs.

Union of India

....Respondents

For the Petitioner

....None

For the Respondents

....None

CORAM:

THE HON'BLE MR. P.K. KARTHA, VICE CHAIRMAN(J)

THE HON'BLE MR. D.K. CHAKPAVORTY, ADMINISTRATIVE MEMBER

- Whether Reporters of local papers may be allowed to see the Judgment?
- 2. To be referred to the Reporters or not?

(The Judgment of the Bench delivered by Hon'ble Shri D.K. Chakravorty, Administrative Member)

The petitioner, who is the original applicant in OA No.9/86 has filed this petition praying that the judgment of this Tribunal dated 15.12.1989 be reviewed and that OA No.9/86 be reheard and decided afresh.

2. On careful consideration of the grounds raised in the petition, we are of the opinion that there was no error apparent of the face of our judgment dated 15.12.1989, nor has he brought any new records warranting a review of our judgment. It may be that the petitioner is aggrieved by the decision of the Tribunal on the merits. In that event, the proper course for him would be to prefer an appeal in the Supreme Court and not to reagitate the matter



by filing a review petition.

3. We, therefore, see no merit in the present petition. The petitioner has argued that the application had in fact been admitted whereas in para 16 of the judgment, it has been stated that the application is dismissed at the admission stage itself. He, however, states that the omission of the word "admitted" in the order sheet is due to an inadvertent typing omission. The issue in quantitors whether the application was admitted or not would not materially affect the conclusions drawn in our judgment, after perusing the records of the case carefully and hearing the counsel of both parties. Accordingly, the petition is dismissed.

There will be notorder as to costs.

(D.K. CHAKRAVORTY)
MEMBER (A)

(P.K. KARTHA) VICE CHAIRMAN(J)